

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 4026  
TO BE ANSWERED ON 13.08.2015

FUND UNDER DRDA

4026. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government is aware that the amount released to District Rural Development Agencies (DRDA)/ poverty alleviation unit of district panchayat in Kerala under DRDA administration fund is not sufficient to meet the recurring expenses/salary of employees etc.;
- (b) if so, the steps taken to release additional instalment under DRDA administration; and
- (c) whether the Union Government has received any proposal from Government of Kerala for additional instalment under DRDA and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a) & (b): Under the scheme of DRDA Administration funds are released to meet the expenditure on salary and contingences of DRDAs. The expenditure is shared by the Centre and State on the basis of 75:25. The BE for the scheme for 2015-16 is Rs.255.00 crore. This amount is allocated to the DRDAs based on category of the DRDA which is as per the number of blocks in the district.

(c): During the current financial year (2015-16), an amount of Rs. 264.64 lakh has been released to Kerala so far in respect of 13 DRDAs. No proposal for release of 2<sup>nd</sup> installment of funds has so far been received from any of the DRDAs of the State for 2015-16 under the DRDA administration Scheme. No proposal has been received from State Government of Kerala for additional installment in the current financial year.

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